

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 438/MP/2024

- Subject : Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking this Commission's Power to Relax and Power to Remove Difficulty to permit the inter-se utilisation and transfer of Connectivity and its associated rights between the Petitioner Nos. 2 and 3.
- Petitioners : Sprng Energy Private Limited and Ors.
- Respondents : Central Transmission Utility of India Limited and Anr.
- Date of Hearing : **29.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Deep Rao Palepu, Advocate, Sprng Energy
Shri Arjun Agrawal, Advocate, Sprng Energy
Shri Mohd. Munis Siddique, Advocate, Sprng Energy

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petition had been filed *inter alia* seeking to permit the utilisation of Connectivity and its associated rights inter-se between Petitioner Nos.2 and 3 by exercising the Power to Relax and Power to Remove Difficulties under the GNA Regulations, 2022.

2. After hearing the learned counsel for the Petitioners, the Commission ordered as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions.
- (b) The Respondents to file their respective replies to the Petition within six weeks with a copy to the Petitioners, who may also file their rejoinder, if any, within five weeks thereafter.
- (c) The Petitioner is directed to file the following information on an affidavit within three weeks:
- (i) A copy of the applications for the connectivity in respect of the Petitioner No. 2 (100 MW) and Petitioner No. 3 (50 MW + 100 MW) including the details of route under which connectivity was applied -LAND/LOA/LAND BG.

(ii) A copy of the in-principle grant of the connectivity for the 100 MW in respect of the Petitioner No. 2

(iii) A copy of the grant of Stage-II connectivity for 50 MW in respect of Petitioner No. 3.

(iv) Status of implementation of the project and various milestones achieved by Petitioner 2 and Petitioner No. 3 since the grant of Stage-II Connectivity/ in-principle connectivity/final grant of connectivity.

3. The Petition will be listed for the hearing on **22.4.2025**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**